CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 271/2001

THIS THE 5TH DAY OF OCTOBER, 2001

CORAM: SMT. SHANTA SHASTRY . MEMBER (A)

Shri hiraman Paroo Pawar,
Aged about 63 years, Occ; Pensioner,
Ex.P.Way Mate, IRICEN/PUNE-400 001. . . Applicant

By Advocate Shri R.C. Ravalani

- Union of India, through The Secretary, Ministry of Railway, (Railway Board), Rail Bhawan, New Delhi-110 011.
- The General manager, Central Railway, Mumbai CST 400 001.
- 3. The Financial Advosor & Chief Accounts officer, Central Railway, Mumbai CST-400 001.
- 4. The Director,
 Indian Railway Institute
 of Civial Engineering (IRICEN)
 Pune-411 001. .. Respondents

By Advocate Shri Suresh Kumar.

ORDER (ORAL)

The main relief sought by the applicant in this OA is to revise the pension and pensionary benefits as per the Government instructions on the subject and to pay arrears of pension and pensionary benefits and to revise the commutation from the respective dates of credit by the bank of the amount i.e. Rs.176/- from 1.3.96 and Rs.550/- from 19.1.1999 onwards. He has also prayed for interest on the wrongly deducted amount. During the

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pendency of the OA the PPO has been issued and in PPO the respondents have commuted additional amount on account of revision from 17.12.1998. According to the learned counsel for the applicant, the payment of the additional commutation amount should be from the date it is credited to the bank account of the applicant and not from the retrospective date as per Rule 7 (2) of the Revised Pay Rules read with Rule 11 of the Railway Commutation of Pension Rules, 1993. Shri Suresh Kumar for the respondents submits that this would acceptable and the necessary change can be made from the date the amount has been credited in the bank in account of the applicant. Having accepted this and also that the full amount has now been paid to the applicant, nothing survives in this OA.

At this stage, the learned counsel for applicant pleads that interest be allowed due to the delay that has occurred in his getting the amount credited to his account. I find that the respondents action in delayed payment was not deliberate. As as it has been brought to their notice, they have rectified the mistake and have paid the amounts due to the applicant. I am, therefore, not inclined to order any interest on this amount of arrears of commutation. In the result, the respondents are directed to rectify the date as per the date when the amount reached bank of the applicant. The applicant may furnish the date by a letter to the respondents. This exercise

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be carried out within a period of one month from the date of receipt of the letter from the applicant. OA is disposed of accordingly. No costs.

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(SMT. SHANTA SHASTRY)
MEMBER (A)

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